Directorate General of Foreign Trade UdyogBhawan DES-V Section

The Meeting No.15/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 27.10.2016 and actually held on 03.11.2016 in Conference Room No.11of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Nand Lal, Consultant	Dlbb
4.	Shri J.D. Giri, Vice President	AEPC

The agenda for meeting No.15/AM-17 dated 27.10.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER

15/84-ALC3/2016 MEETING DATE: 27.10.2016

 Case No.:2/7/84-ALC3/2016
 Party Name:PASHUPATI POLYTEX PVT. LTD.
 Meet No/Date:15/84- ALC3/2016 27.10.2016
 Status:Reject ALC3/2016 27.10.2016

 HQ File
 RLA File
 Lic.No/Date:6110001156 26.03.2014

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the deficiency letter has been issued to the firm on 22.09.2016 to furnish the hard copy of the application. Reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

 Case No.:28/9/84-ALC3/2016
 Party Name: ADITYA BIRLA NUVO LIMITED.,
 Meet No/Date: 15/84- ALC3/2016 27.10.2016
 Status: Deferred

 HQ File: 01/84/050/00157/AM17/ RLA File :02/24/040/00050/AM16/
 Lic.No/Date: 0210205929 26.06.2015
 Defer Date: 24.11.2016

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the deficiency letter has been issued to RA, Kolkata on 22.09.2016 to check the per kg CIF value of Acrylic Top. Reply is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 24.11.2016.

 Case No.:2/25/84-ALC3/2015
 Party Name:SACOS INDIGO PRIVATE LIMITED
 Meet No/Date:15/84-ALC3/2016 27.10.2016
 Status: Deferred

 HQ File:01/84/050/00283/AM16/
 RLA File 1.ic.No/Date:5610004753 20.11.2015
 Defer Date:24.11.2016

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

 Case No.:18/9/84-ALC3/2016
 Party Name:BHARAT SILKS
 Meet No/Date:15/84-ALC3/2016
 Status:Deferred ALC3/2016

 HQ File :01/84/050/00147/AM17/
 RLA File :01/84/040/00239/AM16
 Lic.No/Date:0710109091
 Defer Date:24.11.2016

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC. Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11,2016.

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Case No.: 4/1/84-ALC3/2016

Party Name: SUPERHOUSE LTD., Meet No/Date: 15/84-

Status: Reject

ALC3/2016 27.10.2016

HO File:01/84/050/00473/AM16/

RLA File

Lic.No/Date:0610038273

09.12.2015

Decision: The Committee considered the case as per agenda and observed that the letter has been issued to RA. Kanpur to furnish the hard copy of the application in this case. Reply not received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:5/1/84-ALC3/2016

Party Name: CHOWDHARY

:06/24/040/00039/AM16/

Meet No/Date: 15/84-

Status: Deferred

OVERSEAS LIMITED

ALC3/2016 27.10.2016

HQ File: 01/84/050/00474/AM16/ RLA File

Lic.No/Date:0610038278

Defer

:06/24/040/00041/AM16/

16.12.2015

Date: 24.11.2016

Decision: The Committee considered the case as per agenda and observed that the letter has been issued to RA, Kanpur to furnish the hard copy of the application in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 24.11.2016.

Case No.:3/1/84-ALC3/2016

Party Name: CLASSIC BINDING Meet No/Date: 15/84-

Status: Deferred

INDUSTRIES

ALC3/2016 27.10.2016

HQ File: 01/84/050/00472/AM16/ RLA File

Lic.No/Date:0310802103

Defer

:03/94/040/00890/AM16/

29.01.2016

Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application had sent to DIPP again on 07.06.2016 for their comments. NC decided to wait for their comments and defer the case for re-listing on 24.11.2016.

Case No.: 8/3/84-ALC3/2016

Party Name: SURE SAFETY

Meet No Date: 15/84-

Status: Approved

INDIA PVT LTD

ALC3/2016

27.10.2016

HQ File: 01/84/050/00010/AM17/ RLA File

:34/24/040/00316/AM16/

Lic.No/Date:3410041959

10.03.2016

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly. Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:7/5/84-ALC3/2016

Party Name: SURE SAFETY

Meet No/Date:15/84-

Status: Approved

INDIA PVI LTD

ALC3/2016

27.10.2016

HQ File: 01/84/050/00039/AM17/ RLA File

:34/24/040/00322/AM16/

Lic.No/Date:3410041960

10.03.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly. Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:11/5/84-ALC3/2016

Party Name: SURE SAFETY

Meet No/Date:15/84-

Status: Approved

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INDIA PVT LTD

ALC3/2016

27.10.2016

RLA File

Lic.No/Date:3410041961

:01/84/050/00043/AM17/

:34/24/040/00320/AM16/

10.03.2016

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:6/3/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:15/84- ALC3/2016 27.10.2016	Status: Deferred
1 1	HQ File	RLA File	Lic.No/Date:0810137400	Defer
	:01/84/050/00008/AM17/	:08/24/040/00437/AM16/	11.03.2016	Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the reply of the firm has been received on 14.09.2016 and same has been sent to DC(MSME) on 26.09.2016 for their comments. The case stands deferred for re-listing on 24.11.2016.

	Case No.:5/3/84-ALC3/2016	Party Name: ARVIND OG NONWOVENS PRIVATE	Meet No/Date:15/84- ALC3/2016	Status: Deferred
		LIMITED	27.10.2016	
12	HQ File :01/84/050/00007/AM17/	RLA File :08/24/040/00434/AM16/	Lic.No/Date:0810137423 15.03.2016	Defer Date:24.11.2016

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that reply has been received from the firm on 27.08.2016. NC decided to defer the case for re-listing on 24.11.2016.

Case No.:4/5/84-ALC3/2016	Party Name:POOJA INTERNATIONAL	Meet No/Date:15/84- ALC3/2016 27.10.2016	Status:Reject
HQ File :01/84/050/00036/AM17/	RLA File :05/24/040/00617/AM16/	Lic.No/Date:0510397999 21.03.2016	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 30.06.2016 to furnish the manufacturing process with wastage at each stage with justification of the product in this case. The reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:5/5/84-ALC3/2016	Party Name:SIDDARTH KAPOOR	Meet No/Date:15/84- ALC3/2016 27.10.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0210206564	Defer
14:01/84/050/00037/AM17/	:02/24/040/00206/AM16/	22.03.2016	Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that reply has been received from the firm on 03.10.2016. NC decided to ask the firm to appear PH before NC on 24.11.2016 with CAD and Sample of the product. The case stands deferred for relisting on 24.11.2016.

	Case No.:16/5/84-ALC3/2016	Party Name:SHAUN FILAMENTS.		
15	HQ File	RLA File	Lic.No/Date:1710006291	Defer
	:01/84/050/00048/AM17/	:17/24/040/00133/AM16/	22.03.2016	Date:24.11.2016

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the deficiency

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letter has been issued to the firm on 22.09.2016 to furnish the Manufacturing process, import quantity in export production alongwith stage wise wastage in this case. The reply of the firm is not received so far. NC decided to wait for their reply and deferred the case for re-listing on 24.11.2016.

Case No.:7/7/84-ALC3/2016	Party Name:SP EXIMS	Meet No/Date:15/84- ALC3/2016 27.10.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0410161763	Defer
:01/84/050/00096/AM17/	:04/24/040/00281/AM16/	31.03.2016	Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/43/2016-L AND H-DCMSME/176 dated 14.07.2016:

I. Details of the items to be exported

2. Sample /Sketch of each item with marking

3. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage

4. CAD of each product with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for relisting on 24.11.2016.

Case No.:8/7/84-ALC3/2016	Party Name:SP EXIMS	Meet No/Date:15/84- ALC3/2016 27.10.2016	Status: Deferred
HQ File	RLÁ File	Lic.No/Date:0410161765	Defer
:01/84/050/00097/AM17/	:04/24/040/00282/AM16/	01.04.2016	Date:24.11.2016

Decision : Committee considered the case as per agenda along with other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016:

1. Details of the items to be exported

2. Sample /Sketch of each item with marking

3. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage

4. CAD of each product with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for relisting on 24.11.2016.

Case No.:17/5/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:15/84- ALC3/2016 27.10.2016	Status: Approved
HQ File	RLA File	Lic.No/Date:0510398172	
:01/84/050/00049/AM17/	:05/24/040/00011/AM17/	12.04.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply on 04.10.2016. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:3/9/84-ALC3/2016	Party Name; PINNACLE CLOTHING CO	Meet No/Date:15/84- ALC3/2016 27.10.2016	Status: Approved
19 HQ File	RLA File	Lic.No/Date:0510398171	
:01/84/050/00132/AM17/	:05/24/040/00010/AM17/	12.04.2016	

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the firm has furnished their reply on 04.10.2016. Accordingly, Committee decided to ratify the norms in respect of the

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Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:33/5/84-ALC3/2016

Party Name: SURE SAFETY

Meet No/Date:15/84-

Status: Approved

INDIA PVT LTD

ALC3/2016 27.10.2016

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RLA File

Lic.No/Date:3410042083

20:01/84/050/00065/AM17/

:34/24/040/00010/AM17/

19.04.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:35/5/84-ALC3/2016

Party Name: CITIZEN

Meet No/Date:15/84-

Status: Reject

TECHNICAL TEXTILES PRIVATE LIMITED.

ALC3/2016 27.10.2016

HQ File:01/84/050/00067/AM17/ RLA File

Lic.No/Date:5210041867

:52/24/040/00003/AM17/

21.04.2016

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the deficiency letter has been issued to the firm on 01.08.2016 to furnish the Manufacturing produces and wastage at each stage of the product in this case. The reply of the firm is not received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:1/3/84-ALC3/2016

Party Name: ARVIND

Meet No/Date:15/84-

Status: Reject

GOODHILL SUIT MANUFACTURING PRIVATE ALC3/2016

27.10.2016

LIMITED

HQ File: 01/84/050/00003/AM17/

RLA File :08/24/040/00030/AM17/ Lic.No/Date:0810137775

27.04.2016

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L. AND H-DCMSME/178 dated 14.07.2016:

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.

- 2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
- Sketch of the garment with marking
- 4. CAD of the garment with efficiency.

The reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:2/3/84-ALC3/2016

Party Name: ARVIND

Meet No/Date:15/84-

Status: Reject

GOODHILL SUIT MANUFACTURING PRIVATE ALC3/2016

27.10.2016

LIMITED

RLA File

HQ File: 01/84/050/00004/AM17/ 23

:08/24/040/00033/AM17/

Lic.No/Date:0810137776

27.04.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016:

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.

2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with

justification.

3. Sketch of the garment with marking.

4. CAD of the garment with efficiency.

The reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:24/13/84-ALC3/2016 Party Name:SHAHI EXPORTS Meet No/Date:15/84-PVT. LTD. Status:Approved ALC3/2016

27.10.2016

HQ File RLA File

Lic.No/Date:0710109728

:01/84/050/00255/AM17/

:07/24/040/00031/AM17/

27.04.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:36/5/84-ALC3/2016 Party Name: CITIZEN Meet No/Date:15/84-Status: Deferred TECHNICAL TEXTILES ALC3/2016 PRIVATE LIMITED. 27,10,2016 25 HQ File **RLA File** Lic.No/Date:5210041879 Defer :01/84/050/00068/AM17/ :52/24/040/00008/AM17/ 04.05.2016 Date:24.11.2016

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the deficiency letter issued to the firm on 21.10.2016 to furnish the CAD, measurement chart along with sample of the product in this case. The reply of the firm is not received so far. The case stands deferred for re-listing on 24.11.2016.

 Case No.:2/5/84-ALC3/2016
 Party Name:BUILDMET FIBRES PVT LTD..
 Meet No/Date:15/84- ALC3/2016 27.10.2016
 Status:Deferred ALC3/2016 27.10.2016

 26 HQ File :01/84/050/00034/AM17/
 RLA File :07/24/040/00056/AM17/ 19.05.2016
 Lic.No/Date:0710109837 Defer Date:24.11.2016

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 24.11.2016.

 Case No.:7/13/84-ALC3/2016
 Party Name:SUN RISE NETS
 Meet No/Date:15/84-ALC3/2016 27.10.2016
 Status:Deferred ALC3/2016

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 HQ File :01/84/050/00238/AM17/
 RLA File :26/24/040/00007/AM17/
 Lic.No/Date:2610012756 23.05.2016
 Defer Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

 Case No.:16/9/84-ALC3/2016
 Party Name:MTV EXPORTS
 Meet No/Date:15/84-ALC3/2016
 Status:Deferred *

 HQ File
 RLA File
 Lic.No/Date:0310805119
 Defer

HQ File RLA File Lic.No/Date:0310805119 Defer :01/84/050/00145/AM17/ 01.06.2016 Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to submit the CAD of the product. The case stands deferred for re-listing on 24.11.2016.

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Case No.:24/9/84-ALC3/2016

Party Name: A.M. VINYL

Meet No/Date:15/84-

Status: Deferred

PVT.LTD..

ALC3/2016 27.10.2016

HQ File

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RLA File

Lic.No/Date:0510398728

Defer

:01/84/050/00153/AM17/

:05/23/040/00106/AM17/

03.06.2016

Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

Case No.: 27/9/84-ALC3/2016

Party Name: PINNACLE

Meet No/Date:15/84-

Status: Approved

CLOTHING CO.,

ALC3/2016 27.10.2016

HO File :01/84/050/00156/AM17/ RLA File

Lic.No/Date:0510398719

:05/24/040/00104/AM17/

03 06 2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply on 04.10.2016. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:38/9/84-ALC3/2016

Party Name: PINNACLE

Meet No/Date:15/84-

Status: Approved

CLOTHING CO.,

RLA File

ALC3/2016

27.10.2016

Lic.No/Date:0510398718

HO File :01/84/050/00167/AM17/

:05/24/040/00103/AM17/

03.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:1/11/84-ALC3/2016

Party Name:SATHE

Meet No/Date: 15/84-

Status: Approved

SYNTHETICS(PROP.RAKESH

ALC3/2016

FUELS PVT.LTD.)

27.10.2016

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RLA File

Lic.No/Date:0510398717

:01/84/050/00186/AM17/

:05/24/040/00107/AM17/

03.06.2016

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their

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S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polypropylene Multifilament Yarn (Partially Oriented Yarn (POY) 65 to 900 D in different shades)	50,000 KG	Polypropylene Granules	1.04 Kg/kg of export product

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:11/9/84-ALC3/2016

Party Name: AERO FIBRE

PRIVATE LIMITED

Meet No/Date:15/84-ALC3/2016

27.10.2016

Status: Approved

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HQ File

RLA File

Lic.No/Date:0310805368



:01/84/050/00140/AM17/

:03/94/040/00176/AM17/

10.06.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

 Case No.:12/9/84-ALC3/2016
 Party Name:SAATI KUSUMGAR INDIA PVT. LTD. ALC3/2016 27.10.2016
 Meet No/Date:15/84-ALC3/2016 27.10.2016
 Status:Deferred

 HQ File
 RLA File
 Lic.No/Date:0310805560 Defer Date:24.11.2016
 Defer Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 through email to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 24.11.2016.

 Case No.:14/9/84-ALC3/2016
 Party Name:SAATI KUSUMGAR INDIA PVT. LTD.
 Meet No/Date:15/84- ALC3/2016 27.10.2016
 Status:Deferred Lic.No/Date:0310805559

 HQ File
 RLA File
 Lic.No/Date:0310805559 16.06.2016
 Defer Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 through email to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 24.11.2016.

 Case No.:10/9/84-ALC3/2016
 Party Name:CLASSIC BINDING ALC3/2016 27.10.2016
 Meet No/Date:15/84-ALC3/2016 27.10.2016
 Status:Deferred ALC3/2016 27.10.2016

 36 HQ File :01/84/050/00139/AM17/
 RLA File 103/94/040/00231/AM17/
 Lic.No/Date:0310805612 20.06.2016
 Defer Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

Case No.:45/9/84-ALC3/2016

Party Name:ARVIND
GOODHILL SUIT
MANUFACTURING PRIVATE
LIMITED

Meet No/Date:15/84ALC3/2016
27.10.2016

37 HQ File RLA File Lic.No/Date:0810138208 Defer 24.06.2016 Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 through email to furnish the CAD, Measurement Chart, and Sketch of the product in this case. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 24.11.2016.

Case No.:15/9/84-ALC3/2016 Party Name:SUPREME Meet No/Date:15/84-Status: Deferred NONWOVEN INDUSTRIES ALC3/2016 **PVT LTD** 27.10.2016 38 HQ File Lic.No/Date:0310805741 RLA File Defer :01/84/050/00144/AM17/ :03/95/040/00250/AM17/ 28.06.2016 Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the firm

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have not furnished their reply dated 12.10.2016 as desired by NC which was issued on 29.08.2016 to give the justification for higher wastage claimed alongwith the manufacturing process at each stage of the product. NC decided to defer the case for 24.11.2016.

	Case No.:22/9/84-ALC3/2016	Party Name:GENEROUS PRODUCTS	Meet No/Date:15/84- ALC3/2016 27.10.2016	Status:Deferred
9	HQ File	RLA File	Lic.No/Date:0510398965	Defer
	:01/84/050/00151/AM17/	:05/23/040/00170/AM17/	01.07.2016	Datë:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC. Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

	Case No.:46/9/84-ALC3/2016	Party Name: CHELSEA MILLS LLP	Meet No/Date:15/84- ALC3/2016 27.10.2016	Status: Deferred
10	HQ File	RLA File	Lic.No/Date:0510398982	Defer
	:01/84/050/00175/AM17/	:05/23/040/00171/AM17/	04.07.2016	Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC. Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

Case No.:19/9/84-ALC3/2016	Party Name: WHITE FIELDS APPAREL.	Meet No/Date:15/84- ALC3/2016 27.10.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:3210077926	Defer
41 :01/84/050/00148/AM17/	:32/24/040/00010/AM17/	05.07.2016	Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC. Noida for their comments. NC decided to ask the firm to furnish the justification of higher wastage with CAD of the product in this case. The case stands deferred for relisting on 24.11.2016.

Case No.:25/9/84-ALC3/2016	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:15/84- ALC3/2016 27.10.2016	Status: Approved
HQ File	RLA File -05/24/040/00150/AM17/	Lic.No/Date:0510398993 05.07.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:44/9/84-ALC3/2016	Party Name:SUDARSHAN JEANS PRIVATE LIMITED	Meet No/Date:15/84- ALC3/2016 27.10.2016	Status:Deferred	
43 HQ File	RLA File	Lic.No/Date:3110066243	Defer	
:01/84/050/00173/AM17/	:31/83/040/00033/AM17/	12.07.2016	Date:24.11.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to submit the justification for higher wastage and quantity of indigenous items alongwith sample of the product. The case stands deferred for re-listing on 24.11.2016.



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Case No.: 1/9/84-ALC3/2016

Party Name: PINNACLE

Meet No/Date: 15/84-

Status: Approved

CLOTHING CO.,

ALC3/2016 27.10.2016

HO File

RLA File

Lic.No/Date:0510399118

:01/84/050/00130/AM17/

:05/24/040/00173/AM17/

18.07.2016

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 2/9/84-ALC3/2016

Party Name: PINNACLE

Meet No/Date:15/84-

Status: Approved

CLOTHING CO.,

ALC3/2016 27.10.2016

HQ File

RLA File

Lic.No/Date:0510399119

45 :01/84/050/00131/AM17/

:05/24/040/00174/AM17/

18.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:47/9/84-ALC3/2016

Party Name: PINNACLE

Meet No/Date:15/84-

Status: Approved

CLOTHING CO.,

ALC3/2016

27.10.2016

HO File

RLA File

Lic.No/Date:0510399210

25.07.2016

46 :01/84/050/00176/AM17/

:05/24/040/00185/AM17/

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:2/13/84-ALC3/2016

Party Name: ARVIND

Meet No/Date:15/84-

Status: Deferred

GOODHILL SUIT

ALC3/2016

MANUFACTURING PRIVATE

27.10.2016

LIMITED

47 HO File

RLA File

Lic.No/Date:0810138416

Defer

:01/84/050/00233/AM17/

:08/24/040/00169/AM17/

04 08 2016

Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

Case No.:12/15/84-ALC3/2016 Party Name: JAI CORP LIMITED Meet No/Date: 15/84-

Status: Approved

ALC3/2016

27.10.2016

HO File

RLA File

Lic.No/Date:0310806863

:01/84/050/00270/AM17/

:03/94/040/00279/AM17/

04.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:14/15/84-ALC3/2016

Party Name:SIVSHREE

Meet No/Date:15/84-

Status: Deferred

MEDITTEX (INDIA) PRIVATE LIMITED.

ALC3/2016 27.10.2016

04.08.2016

49 HQ File

:01/84/050/00272/AM17/

RLA File

:32/24/040/00012/AM17/

Lic.No/Date:3210077950

Defer

Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to submit sample of the product. The case stands deferred for relisting on 24.11.2016.

Case No.:20/13/84-ALC3/2016 Party Name: AKR TEXTILE.

Meet No/Date: 15/84-

Status: Deferred

ALC3/2016 27.10.2016

HQ File 50

:01/84/050/00251/AM17/

RLA File

:32/24/040/00013/AM17/

Lic.No/Date:3210077951

Defer

05.08.2016

Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

Case No.:13/13/84-ALC3/2016 Party Name:CIL TEXTILES

:01/84/050/00244/AM17/

PRIVATE LIMITED

Meet No/Date:15/84-

Status: Approved

ALC3/2016 27.10.2016

HQ File

RLA File

:56/24/040/00026/AM17/

Lic.No/Date:561000496

8

08.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/348/2016 - TSW dated 15.11.2016 as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	100% Cotton Dyed Fabric (Fire Retarded Fabric)	15600 Kg	1.	Chemical Evoral FLT	0.0544 Kg/Kg of export
			2.	Chemical FR 6040/33	0.4563 Kg/Kg of export product
		3.	Chemical UKANOL RUN 01	0.03055 Kg/Kg of export product	

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:14/13/84-ALC3/2016

Party Name: FLEXITUFF

Meet No/Date: 15/84-

Status: Deferred

INTERNATIONAL LTD

ALC3/2016 27.10.2016

52 HQ File

53

:01/84/050/00245/AM17/

RLA File

MILLS LTD

:56/24/040/00022/AM17/

Lic.No/Date:5610004967

Defer

08.08.2016

Date:24.11.2016

Status: Deferred

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

Case No.:17/13/84-ALC3/2016

Party Name: LOYAL TEXTILE

Meet No/Date: 15/84-ALC3/2016

27.10.2016

HQ File

RLA File

Lic.No/Date:3510045003

Defer

:01/84/050/00248/AM17/

:35/24/040/00028/AM17/

09.08.2016

Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

Case No.:18/13/84-ALC3/2016

Party Name:LOYAL TEXTILE

Meet No/Date:15/84-

Status: Deferred

MILLS LTD

ALC3/2016

27.10.2016

54 HQ File

RLA File

Lic.No/Date:3510045004

Defer

:01/84/050/00249/AM17/

:35/24/040/00027/AM17/

09.08.2016

Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

Case No.:23/13/84-ALC3/2016

Party Name: LOYAL TEXTILE

Meet No/Date:15/84-

Status: Deferred

MILLS LTD

ALC3/2016 27.10.2016 Status. Deterreu

55 HQ File :01/84/050/00254/AM17/ RLA File

:35/24/040/00026/AM17/

Lic.No/Date:3510045002

Defer

09.08.2016

Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to send the application to TC, Mumbai for their comments. The case stands deferred for re-listing on 24.11.2016.

Case No.:13/15/84-ALC3/2016

Party Name: UDYOGI SAFETY

:02/24/040/00079/AM17/

Meet No/Date:15/84-

Status: Approved

APPLIANCES PRIVATE LIMITED

ALC3/2016 27.10.2016

RLA File

Lic.No/Date:0210206879

09.08.2016

56 :01/84/050/00271/AM17/

57

HQ File

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly. Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:15/13/84-ALC3/2016 Party Name: TECHNO

Party Name: TECHNO EXPORTS

Meet No/Date: 15/84-

Status: Approved

ALC3/2016 27.10.2016

HQ File :01/84/050/00246/AM17/

RLA File :10/24/040/00046/AM17/ Lic.No/Date:1010059580

10.08.2016

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Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/351/2016 –TSW dated 26.10.2016 as detailed below:

S.No.	Export Product	Export Quantity	Import item Q	uantity allowed
1.	Boot Scraper of Size 14 X 2 (containing 360000 nos	36000 nos	1. Coir Fibre Brush 46.5 cm No length	et to net
	coir fibre brush 46.5 cm and 40000 nos of 50 cm length		2. Coir fibre brush 50 cm No length	et to net
2.	Wire Brush Mat Size 18X30 (containing 460000	20000 nos	1. Coir Fibre Brush 46.5 cm No length	et to net
	nos. Cori fibre brush 46.50 cm length)		2. Coir fibre brush 50 cm No length	et to net

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:11/13/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:15/84- ALC3/2016 27.10.2016	Status: Deferred
58	HQ File	RLA File	Lic.No/Date:0510399457	Defer
	:01/84/050/00242/AM17/	:05/23/040/00219/AM17/	12.08.2016	Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

	Case No.:2/11/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:15/84- ALC3/2016 27.10.2016	Status: Deferred
59	HQ File	RLA File	Lic.No/Date:0510399501	Defer
	:01/84/050/00187/AM17/	:05/24/040/00244/AM17/	19.08.2016	Date:24.11.2016

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 24.11.2016.

Case No.:3/11/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:15/84- ALC3/2016 27.10.2016	Status: Deferred
0 HQ File	RLA File	Lic.No/Date:0510399502	Defer
:01/84/050/00188/AM17/	:05/24/040/00246/AM17/	19.08.2016	Date:24,11,2016

Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 24.11.2016.

	Case No.:4/11/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:15/84- ALC3/2016 27.10.2016	Status: Deferred
61	HQ File :01/84/050/00189/AM17/	RLA File :05/24/040/00245/AM17/	Lic.No/Date:0510399503 19.08.2016	Defer Date:24.11.2016

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 24.11.2016.

62 Case No.:19/13/84-ALC3/2016	Party Name: AMRIT EXPORTS	Meet No/Date: 15/84-	Status: Deferred
	PVT, LTD.	ALC3/2016	





10

27.10.2016

HQ File :01/84/050/00250/AM17/ RLA File :02/24/040/00086/AM17/ Lic.No/Date:0210206920 23.08.2016

Defer Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

Case No.:5/13/84-ALC3/2016

Party Name: SP EXIMS

Meet No/Date: 15/84-

Status: Deferred

ALC3/2016 27.10.2016

HQ File

RLA File

Lic.No/Date:0410162218

Defer

:01/84/050/00236/AM17/

:04/24/040/00084/AM17/

24.08.2016

Date: 24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to furnish the following information in this case:

- 1. Details of the items to be exported
- 2. Sample /Sketch of each item with marking
- 3. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage
- 4. CAD of each product with efficiency.

The case stands deferred for re-listing on 24.11.2016.

Case No.:12/13/84-ALC3/2016 Party Name:SUDARSHAN

:31/83/040/00063/AM17/

Meet No/Date: 15/84-

Status: Deferred

JEANS PRIVATE LIMITED

ALC3/2016

27.10.2016

HO File 64 :01/84/050/00243/AM17/ RLA File

Lic.No/Date:3110066319 31.08.2016

Defer Date:24.11.2016

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the deficiency letter has been issued to the firm on 21.10.2016 through email to submit the justification for higher wastage and quantity of indigenous items alongwith sample of the product. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 24.11.2016.

Case No.:6/13/84-ALC3/2016

Party Name: SHREE KRISHNA

Meet No/Date:15/84-

Status: Approved

SILK

ALC3/2016 27.10.2016

HQ File

RLA File

Lic.No/Date:5210042016

65 :01/84/050/00237/AM17/

:52/24/040/00035/AM17/

01.09.2016

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:26/13/84-ALC3/2016 Party Name: CREEMOS

Meet No/Date:15/84-

Status: Approved

INTERNATIONAL LTD.

ALC3/2016

27.10.2016

HQ File

RLA File: 06/24/040/00017/AM17/ Lic.No/Date: 0610038443

:01/84/050/00257/AM17/

01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide

their U.O. No. 7/347/2016 – TSW dated 26 10 2016 as detailed below:

S.No.	Export Product	Export Quantity	***************************************	Import item	Quantity allowed	
1.	Rugs for Horses made of	3333.33	1.	33500 meter – 600D oxford	1.05 Kg/Kg c	ontent
	600D Oxford Fabric, 100%	KG		fabric, 100% polyester,	contains in	export

Plyester, 3000 X3000 waterproof and breathable, 230 gsm-PU coating, 60'width color navy-11428.57 Kg and 600 D oxford fabric, 100% polyester, waterproof, 230 gsm-240 gsm, PU coating 60' width color royal blue	3000 X3000 waterproof and breathable, 230 gsm- 240 gsm, PU coating, 60' width, color navy	product
	2. 9200 meter – 600D oxford fabric, 100% polester, waterproof, 230 gsm-240 gsm, PU coating, 60'width, color royal blue	contains in export

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:16/15/84-ALC3/2016 Party Name: RICHA GLOBAL

Meet No/Date: 15/84-

Status: Approved

EXPORTS P. LTD.

ALC3/2016 27.10.2016

HO File

RLA File

Lic.No/Date:0510399597

01.09.2016

:01/84/050/00274/AM17/ :05/24/040/00279/AM17/

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:16/13/84-ALC3/2016 Party Name: AKR TEXTILE, Meet No/Date:15/84-Status: Deferred ALC3/2016

27.10.2016

68 HQ File RLA File Lic.No/Date:3210077981 Defer

:01/84/050/00247/AM17/ :32/24/040/00018/AM17/ 09.09.2016 Date: 24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

Case No.:15/15/84-ALC3/2016 Party Name: RICHA GLOBAL Meet No/Date: 15/84-Status: Approved EXPORTS P. LTD.

ALC3/2016

27.10.2016

HQ File RLA File Lic.No/Date:0510399672 :01/84/050/00273/AM17/ :05/24/040/00290/AM17/ 09.09.2016

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details

submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

HQ File

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:10/15/84-ALC3/2016 Party Name: THREADS (INDIA) Meet No/Date:15/84-Status: Deferred

LIMITED ALC3/2016

27.10.2016

RLA File Lic.No/Date:0610038450 Defer

:01/84/050/00268/AM17/ :06/24/040/00019/AM17/ 14.09.2016 Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

71 Case No.:8/15/84-ALC3/2016 Party Name: ARVIND Meet No/Date:15/84-Status: Deferred

GOODHILL SUIT

ALC3/2016

MANUFACTURING PRIVATE LIMITED

27.10.2016

HO File

RLA File

Lic.No/Date:0810138682

Defer

:01/84/050/00266/AM17/

:08/24/040/00218/AM17/

16.09.2016

Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

Case No.:9/15/84-ALC3/2016

Party Name: ARVIND

Meet No/Date: 15/84-

Status: Deferred

GOODHILL SUIT

ALC3/2016 MANUFACTURING PRIVATE 27.10.2016

LIMITED

72 HO File

RLA File

Lic.No/Date:0810138681

Defer

:01/84/050/00267/AM17/

:08/24/040/00217/AM17/

16.09.2016

Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

Case No.:11/15/84-ALC3/2016

Party Name: FIBRE IMPEX

Meet No/Date: 15/84-

Status: Deferred

ALC3/2016 27.10.2016

73 HQ File

:01/84/050/00269/AM17/

RLA File :32/24/040/00019/AM17/ Lic.No/Date:3210077993

30.09.2016

Defer Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the comments. The case stands deferred for re-listing on 24.11.2016.

Case No.:1/15/84-ALC3/2016

Party Name: PINNACLE CLOTHING CO..

Meet No/Date: 15/84-

Status: Deferred

ALC3/2016 27.10.2016

74 HO File

RLA File

Lic.No/Date:0510400032

Defer

:01/84/050/00259/AM17/ :05/24/040/00325/AM17/

05 10 2016

Date:24.11.2016

Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 24.11.2016.

Case No.:2/15/84-ALC3/2016

Party Name: PINNACLE CLOTHING CO.,

Meet No/Date: 15/84-

Status: Deferred

ALC3/2016 27,10,2016

75 HQ File

Lic.No/Date:0510400033

:01/84/050/00260/AM17/

RLA File :05/24/040/00326/AM17/

05.10.2016

Defer Date:24.11.2016

Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 24.11.2016.

Case No.:3/15/84-ALC3/2016

Party Name: PINNACLE

Meet No/Date:15/84-

CLOTHING CO.,

ALC3/2016

Status: Deferred

RLA File

27.10.2016

76 HQ File

Lic.No/Date:0510400035

:01/84/050/00261/AM17/

Defer

Date:24.11.2016

:05/24/040/00328/AM17/

05.10.2016

Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 24.11.2016.

Case No.:4/15/84-ALC3/2016

Party Name: TECHFAB (INDIA) Meet No/Date: 15/84-

Status: Deferred

INDUSTRIES LTD

ALC3/2016 27.10.2016

HO File

RLA File

Lic.No/Date:0310808535

Defer

:01/84/050/00262/AM17/

:03/95/040/00531/AM17/

19.10.2016

Date:24.11.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

Case No.:6/15/84-ALC3/2016

Party Name: GANGA

Meet No/Date: 15/84-

Status: Deferred

ACROWOOLS LIMITED

ALC3/2016 27.10.2016

78 HQ File

RLA File

Lic.No/Date:3010103866

Defer

:01/84/050/00264/AM17/

:30/24/040/00025/AM17/

19.10.2016

Date:24.11.2016

Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ludhiana. The case stands deferred for re-listing on 24.11.2016.

Case No.:5/15/84-ALC3/2016

Party Name: CHELSEA MILLS

Meet No/Date:15/84-

Status: Deferred

ALC3/2016 27.10.2016

79 HO File

RLA File

LLP

Lic.No/Date:0510400196

Defer

:01/84/050/00263/AM17/

:05/23/095/00003/AM17/

20.10.2016

Date:24.11.2016

Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 24.11.2016.

Case No.: 7/15/84-ALC3/2016

Party Name: ADITYA BIRLA

Meet No/Date:15/84-

Status: Deferred

ALC3/2016 27.10.2016

80 HO File

RLA File

Lic.No/Date:0210207095

Defer

:01/84/050/00265/AM17/

:02/24/040/00138/AM17/

NUVO LIMITED

21.10.2016

Date: 24.11.2016

Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kolkata. The case stands deferred for re-listing on 24.11.2016.

(81)

Case	No.234		M/s. Ya
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arnz Exports (P) Ltd NC Meeting No. 15AM-17 dt 27.10.2016 | File No.01/84/050/00109/AM-16/DES-V

RA. F.No. 05/24/040/00107/AM16

Fixation of norms in respect of Advance Authorization No. 0510394628 dated 18.06.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has not been appeared before NC on 04.10.2016 in this case. NC decided to defer the case for re-listing on 24.11.2016.

(82)

Case No.235	M/s. Maya Exports Corporation

NC Meeting No. 15/AM-17 dt 27.10.2016 File No. 01/84/050/00286/AM-14/DES-V

RA. F.No. 05/24/039/00311/AM14

Re-fixation of norms in respect of Advance Authorization No. 0510372651 dated 05.12.2013

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 05.07.2016 for refixation of norms in respect of Advance Authorization No. 0510372651 dated 05.12.2013. Accordingly Committee decided to re-fix the norms in respect of the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed earlier	Quantity allowed now
I.	Ladies Other Garments (Top) made of 60% Viscose 40% Polyester woven dyed fabric, GSM- 76+/-10%, Style: Ninni	23,663 Nos.	60% Viscose 40% Polyester woven dyed fabric, GSM-76+/-10%, width- 56"	2.00 sq. meter per piece	2.329 Sqm/Pc

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(83

Case No.236	M/s. Maya Exports Corporation
NC Meeting No. 15/AM-17 dt 27.10.2016	File No. 01/84/050/100/AM-15/DES-V
RA. F.No. 05/24/040/103/AM15	

Request for re-fixation of norms in respect of Advance Authorization No. 0510387777 dated 30.05.2014.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 05.07.2016 for refixation of norms in respect of Advance Authorization No. 0510387777 dated 30.05.2014. Accordingly Committee decided to re-fix the norms in respect of the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed earlier	Quantity allowed now
1.	Ladies Top with lining made of 57% Cotton 43% Polyamide knitted dyed lace fabric ; GSM-115+/-10%		57% Cotton 43% Polyamide knitted dyed lace fabric, GSM-115+/-10%, width-60"	2.07 Sq.Meter per piece	2.405 Sqm/Pc

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(84)

M/s. Surgeine Healthcare India Pvt. Ltd.
File No. 01/84/050/00365/AM-16/DES-V

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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for re-fixation of norms as applied against the above said Adv. Authorisation which was decided by NC in its meeting No. 2/84 dated 28.04.2016. NC decided to defer the case for re-listing on 24.11.2016.

(85)

Case No.238	M/s. Shankar Packagings
NC Meeting No. 15/AM-17 dt 27.10.2016	File No. 01/84/050/00147/AM-16/DES-V
RA. F.No. 03/95/040/00174/AM16	

Fixation of norms in respect of Advance Authorization No. 0310797017 dated 02.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that reply of the firm has been received on 26.07.2016 as desired by Deptt. of C&PC issued on 11.06.2016 to furnish the deficiency letter issued on 04.04.2016. NC decided to send the application to DIPP for their comments and defer the case for relisted on 24.11.2016.

(86)

Case No.239	M/s. Shankar Packagings
NC Meeting No. 15/AM-17 dt 27.10.2016	File No. 01/84/050/00146/AM-16/DES-V
RA. F.No. 03/95/040/00175/AM16	

Fixation of norms in respect of Advance Authorization No. 0310797021 dated 02.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that reply of the firm has been received on 26.07.2016 as desired by Deptt. of C&PC on 11.07.2016 to furnish the deficiency letter issued on 04.04.2016. NC decided to send the application to DIPP for their comments and defer the case for relisting on 24.11.2016.

(87)

Case No.240	M/s. Shankar Packagings
NC Meeting No. 15/AM-17 dt 27.10.2016	File No. 01/84/050/00144/AM-16/DES-V
RA. F.No. 03/95/040/00173/AM16	

Fixation of norms in respect of Advance Authorization No. 0310797019 dated 02.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that reply of the firm has been received on 26.07.2016 as desired by Deptt. of C&PC issued on 11.06.2016 to furnish the deficiency letter issued on 04.04.2016. NC decided to send the application to DIPP for their comments and defer the case for relisting on 24.11.2016.

(88)

Case No.241	M/s. Modern Apparels
NC Meeting No. 15/AM-17 dt 27.10.2016	File No. 01/84/050/00130/AM-12/DES-V File No. 01/84/050/00238/AM-12/DES-V File No. 01/84/050/00318/AM-12/DES-V
RA. F.No. 03/95/040/00161/AM12 RA. F.No. 03/95/040/00517/AM12	
RA. F.No. 03/95/040/00161/AM12	





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Request for fixation of norms in respect of Adv. Authorisation Nos. 0310657811 dated 04.10.2011, 0310672356 dated 22.12.2011 and 0310634031 dated 01.06.2011

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 23.09.2016 to furnish the Measurement Chart, CAD, Sketch or Sample. Reply has been received from the firm on 28.09.2016. NC decided to defer the case for re-listing on 24.11.2016.

(89)

Case No.242	M/s. Maya Exports Corporation
NC Meeting No. 15/AM-17 dt 27.10.2016	File No. 01/84/050/086/AM-17/DES-V
Request for amendment the GSM (+/-15) in	stead of GSM (+/-10%) in respect of 29th Adv Licences which
was decided by NC in its different meetings.	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has informed over phone and also vide their letter dated 03.08.2016 that they have not to attend PH due to their concern person has hospitalised due to some serious illness and request to give another date for PH. NC decided to defer the case for re-listing on 24.11.2016.

(90)

Case No.243	M/s. Tulip Clothing Pvt. Ltd.
NC Meeting No. 15/AM-17 dt 27.10.2016	File No. 01/84/050/00462/AM-09/DES-V
RA. F.No. 32/24/040/00061/AM09	

Re-fixation of norms in respect of Advance Authorization No. 3210039804 dated 19.02.2009

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 30.05.2016 has been refer to DC(MSME) on 26.09.2016 for examine /comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

(91)

Case No.244	M/s. Pioneer Embroideries Ltd.
NC Meeting No. 15/AM-17 dt 27.10.2016	File No. 01/84/050/00440/AM-16/DES-V
RA. F.No. 03/95/040/00531/AM16	3

Request for re-consider /fixation of norms against Adv. Authorisation No.0310800297 dated 18.11.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for re-consider /fixation of norms against the above said Adv. Authorisation which was rejected by NC in its meeting No. 4/84 dated 26.05.2016. NC decided to refer the case to DC(MSME) and TC Noida for examine/comments of the case. The case stands deferred for re-listing on 24.11.2016.

(92)

Case No. 245	M/s. Aditya Birla Nuvo Ltd.
NC Meeting No. 15/AM-17 dt 027.10.2016	File No.01/84/050/00034/AM-16 /DES-V



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Request for re-fixation of norms against the Adv Authorisation No. 0210205622 dated 09.03.2015 which was rejected by NC in its meeting No. 02/84 dated 28.04.2016.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for re-fixation of norms against the above said Adv. Authorisation which was rejected by NC in its meeting No. 2/84 dated 28.04.2016. NC also observed that the case was referred to TC, Mumbai on 24.10.2016 for examine and comments. Accordingly, NC decided to wait for their comments and defer the case for re-listing on 24.11.2016.

(93)

Case No.246	M/s. Chelsea Mills Ltd.
NC Meeting No. 15/AM-17 dt 27.10.2016	File No. 01/84/171/094/AM-17/DES-V
RA. F.No. 05/25/039/013/AM14	

Fixation of norms in respect of Annual Advance Authorization No. 0510393403 dated 27.02.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments and defer the case for re-listing on 24.11.2016.

(94)

Case No.247	M/s. Uniray Medical LLP
NC Meeting No. 15/AM-17 dt 27.10.2016	File No.01/84/050/00394AM-15/DES-V
RA. F.No. 03/95/040/00805/AM15	

Fixation of norms in respect of Advance Authorization No. 0310792342 dated 24.12.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the CAD, measurement chart and sketch in this case. The reply of the firm has been received on 06.10.2016. NC decided to defer the case for re-listing on 24.11.2016.

(95)

Case No. 248	M/s. Bharat Silks
NC Meeting No. 15/AM-17 dt 27.10.2016	File No.01/84/050/393/AM-14 /DES-V
RA. F.No. 07/24/040/00430/AM14	

Fixation of norms in respect of Advance Authorization No. 0710102173 dated 14.02.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 25.04.2016 has been refer to DC(MSME) on 26.09.2016 for examine /comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 24.11.2016.

(96)

Case No.249	M/s. Dhruv Globals Ltd
NC Meeting No. 15/AM-17 dt 27.10.2016	File No.01/84/171/205/AM17/DES-V
RA. F.No. 05/25/039/021/AM15	

Fixation of norms in respect of Annual Advance Authorization No. 0510393516 dated 11.03.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments and defer the case for re-listing on 24.11.2016.

(97)

Case No.250	M/s. Dhruv Globals Ltd
NC Meeting No. 15/AM-17 dt 27.10.2016	File No.01/84/171/204/AM17
RA. F.No.05/25/039/02/AM14	
Fixation of norms in respect of Annual Adva	nce Authorization No. 0510361429 dated 01.08.2013

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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments and defer the case for re-listing on 24.11.2016.

(98)

Case No.251	M/s. Radnik Exports
NC Meeting No. 15/AM-17 dt 27.10.2016	File No. File No. 01/84/171/209/AM17/DES-V

Fixation of norms for export product Othr Outr Garments Ladies Top Mfd of 100% Polyester Wvn Dyed Fabric, GSM 90+/- 10% Style: 136802 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: Vide their letter dated 24-10-2016 M/s. Radnik Exports have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

(99)

Case No. 252	M/s. Modelama Exports (P) Ltd.
NC Meeting No. 15/AM-17 dt 27.10.2016	File No. 01/84/171/207/AM17/DES-V
actually held on 03-11-2016	

Fixation of norms for export product Mens Jacket Made of 100% Cotton Y/D Twill Coated Wvn Fabric Width:57" Gsm:270(+/-10%) under Export Style No. M50001TO M ROOKIE WAX MILITARY JACKET under SION No. J-176 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: Vide their letter dated 10-10-2016 M/s. Modelama Exports(P) Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

(100)

Case No.253	M/s. K. Mohan & Company (Exports) Pvt. Ltd.
NC Meeting No.15/AM-17 dt 27.10.2016 actually held on 03-11-2016	File No. 01/84/171/217/AM17/DES-V

Fixation of norms for export product Womens Trouser made of 100% Rayon Woven Craepe Printed Fabric GSM 145 and 100% Rayon Woven Craepe Dyed Fabric GSM 145 under Style No. 6962/6963/6964/6965 (Womens Trouser) against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: Vide their letter dated 26-10-2016 M/s. K. Mohan & Company (Exports) Pvt. Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

(101)

Case No.253 M/s. K. Mohan & Company (Exports) Pvt. Ltd.





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NC Meeting No.15/AM-17 dt 27.10.2016 File No. 01/84/171/215/AM17/DES-V actually held on 03-11-2016

Fixation of norms for export product Womens Trouser (3/4TH PANT) made of 100% Rayon Woven Craepe Printed Fabric GSM 145 and 100% Rayon Woven Craepe Dyed Fabric GSM 145 under Style No. 6968/6969 (Womens Trousers (3/4th PANT) against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: Vide their letter dated 26-10-2016 M/s. K. Mohan & Company (Exports) Pvt. Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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